

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to repeal the Rice Milling Industry (Regulation) Act, 1958"

The motion was adopted.

SHRI RAMAKANT D. KHALAP : I introduce the Bill.

12.02 hrs.

SUGAR EXPORT PROMOTION (REPEAL) BILL*

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : Sir, I, on behalf of Shri Devendra Prasad Yadav, I beg to move for leave to introduce a Bill to repeal the Sugar Export Promotion Act, 1958.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to repeal the Sugar Export Promotion Act, 1958."

The motion was adopted.

SHRI RAMAKANT D. KHALAP : I introduce the Bill.**

RE: PAPERS RELATING TO INDIA'S STAND ON WTO MINISTERIAL CONFERENCE AT SINGAPORE

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, what about the papers regarding WTO.

MR. SPEAKER : I have ordered that the statement of the Minister may be circulated now.

SHRI NIRMAL KANTI CHATTERJEE : Sir, we are talking about the Statement made there which should have accompanied the draft statement/resolution. What stand did we take? On that there are certain documents. They have made speeches. We wanted those copies. On that day, you requested them to hand those papers over to us. Now they have not done that. They say that they have rejected certain things. What did they say? They have agreed with the working group. What did they say? But what was their statement there. The Minister was there...*(Interruptions)*

SHRI RUPCHAND PAL (Hooghly) : We have not been provided with that...*(Interruptions)*

MR. SPEAKER : I have ordered circulation of the Minister's statement which is not normally done. Before the Minister makes a statement, I have ordered for

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** Introduced with the recommendation of the President.

circulation as a special case. You cannot use it outside the House before 4 o'clock.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : That is a statement which he is going to make before the House.

SHRI PRAMOD MAHAJAN (Mumbai-North East) : What we are requesting is that we have got the statement of the Commerce Minister. We will not use it outside the House before 4 p.m. That is over.

Sir, you asked the Government to submit us the papers of the Declaration at Singapore. What stand did the Government of India take at Singapore? The papers stating as to what they agreed and what they disagreed including the speech made by our Minister at Singapore are not available. That is important. This is a statement which is likely to be made at 4 o'clock.

SHRI RUPCHAND PAL : Sir, so many confusing stories are coming about the stand taken by the Minister and our delegation. We want to know the stand of the Government.

SHRI NIRMAL KANTI CHATTERJEE : This is what he would say here. But we want to know what he said there...*(Interruptions)*

SHRI G.G. SWELL (Shillong) : Sir, you have said that the Minister would make a statement at 4 o'clock. But before that we would like the Minister to brief us what are the parameters of the negotiations in relation to investment and competition policy. Those parameters should be known to us.

MR. SPEAKER : You have got the Minister's statement. You cannot quote it now. That is only to facilitate you.

SHRIMATI SUSHMA SWARAJ (South Delhi) : Sir, We want the copies of the adopted Declaration...*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Still, those copies are not with us.

MR. SPEAKER : Let us hear the Minister. Mr. Minister, whatever documents are available, please give it to the Members.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : With due respect to the Members, I wish to say that the Declaration has been circulated.

SOME HON. MEMBERS : No.

SHRI SRIKANTA JENA : Sir, the Ministerial Declaration has been circulated. So, that is the Declaration and there is not a single word beyond that in the Declaration.

SHRI G.G. SWELL : We have not got it.

SHRI SRIKANTA JENA : So far as the statement of the Minister is concerned, as per your direction, it has been circulated to all the Members. With regard to the